

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3156
ANSWERED ON:20.03.2008
EXEMPTION FROM FRISKING AT AIRPORTS
Patel Shri Kishanbhai Vestabhai

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has exempted the Chiefs of Armed Forces of the country from security checks during their air travel by civil aircraft;
- (b) if so, the details thereof;
- (c) the criteria fixed for extending such exemption; and
- (d) the category of officials/persons exempted from security checks/frisking while travelling by air in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a)&(b): Yes Sir. The chiefs of staff holding the rank of full General or equivalent have been exempted from pre-embarkation security checks.

(c): Ministry of Civil Aviation normally gives exemption from the pre-embarkation security checks in consultation with or after receiving inputs from Ministry of Home Affairs(MHA), IB.

(d): The list of VVIPs/VIPs exempt from pre-embarkation security check is annexed.

1. President,
2. Vice President,
3. Prime Minister,
4. Governors of States,
5. Former Presidents,
6. Former Vice-President,
- 7 Chief Justice of India,
8. Speaker of Lok Sabha,
9. Union Ministers of Cabinet rank,
10. Chief Ministers of States,
11. Deputy Chief Ministers of States,
12. Deputy Chairman, Planning Commission,
13. Leader of Opposition in Lok Sabha & Rajya Sabha,
14. Holders of Bharat Ratna Decoration,
15. Ambassadors of foreign countries, Charge D` Affairs and High Commissioners and their spouses.
16. Judges of Supreme Court,
17. Chief Election Commissioner,

18. Comptroller & Auditor General of India,
19. Deputy Chairman of Rajya Sabha & Deputy Speaker of Lok Sabha,
20. Minister of State of the Union Council of Ministers,
21. Attorney General of India,
22. Cabinet Secretary,
23. Lt. Governors of Union Territories,
24. Chiefs of staffs holding the rank of full General or equivalent rank,
25. Chief Justices of the High Courts,
26. Chief Ministers of Union Territories,
27. Deputy Chief Ministers of Union Territories,
28. Visiting Foreign dignitaries of the above status,
29. H.H. the Dalai Lama,
30. Shri Robert Vadra, while travelling with SPG Protectees.